

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "A", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 1214 ,1215 & 1216/CHD/2019
Assessment Years : 2009-10, 2010-11 & 2012-13

M/s Expertrating Solutions Plot No. 22-23, GF, Block D DLF Building, IT Park Chandigarh	बनाम	The ACIT, C-4(4), Sector-17 Chandigarh
स्थायी लेखा सं./PAN NO. AABFE9232B		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Jaspal Sharma, Advocate
राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 24/02/2021
उद्घोषणा की तारीख/Date of Pronouncement : 24/02/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

All the above appeals filed by the Assessee against the separate orders of the Ld. CIT(A)-2, Chandigarh each dt. 20/06/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of all the above appeals stating therein as under:

ITA NO. 1214 to 1216/CHANDI/2019
ASSESSMENT YEAR 2009-10,2010-11 and 2012-13

I Hon'ble Members,

The above noted appeals filed by the assessee, are fixed for hearing before the Hon'ble Tribunal, Bench-A on 24.02.2021. In this behalf it is respectfully submitted that in this case the assessee/appellant has opted for Vivad Se Vishwas Scheme 2020 for settlement of appeals and certificates under sub-section 1 of Section 5 of the DTVSV Act,2020 in Form No.3 dated 15.01.2021 for all the above years, have already been issued to the assessee(copies attached). Therefore, I beg to withdraw the appeals under reference.

Yours faithfully,
Counsel for the assessee
Sd/-

(Jaspal Sharma)
Advocate

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee have availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has issued Form No. 3, in response to the applications filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assessee may be allowed to be withdrawn. The details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 1214/Chd/2019	M/s Expertrating Solutions	212039360150121
2.	ITA NO. 1215/Chd/2019	M/s Expertrating Solutions	239764790040221
3.	ITA Nos. 1216/Chd/2019	M/s Expertrating Solutions	212081910150121

4. The Ld. DR did not object if the above appeals of the assessee are dismissed as withdrawn.

5. In view of the above the appeals of the assessee are dismissed as withdrawn.

6. In the result, appeals of the assessee are dismissed.

(Order pronounced in the open Court on 24/02/2021)

Sd/-

(R.L. NEGI)
JUDICIAL MEMBER
Dated : 24/02/2021
AG

Sd/-

(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File